

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

**MA/77595/2018
And
Appeal No. ST/71391/2013**

Arising out of Order-in-Appeal No. 94/BOL/2013 dated 19.09.2013
passed by the Commissioner of Central Excise (Appeal-III), Kolkata.

Commissioner of Central Excise & Service Tax, Bolpur.

...Appellant (s)

Vs.

M/S. Uniersal Carriers.

.....Respondent (s)

Appearance:

Shri A. K. Biswas, Suptd. (AR) for the Revenue
None, for the Respondent(s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI V. PADMANABHAN, MEMBER(TECHNICAL)

Date of Hearing/Decision: - 07.01.2019

Order No.MO/75003/2019 & FO/A/75003/2019

Per CORAM.

The appellant-Revenue has prayed for withdrawal of their appeal
in terms of litigation policy vide Board's instruction being F. No.
390/Misc./116/2017-JC dated 11.07.2018.

2. When the matter was called none appeared on behalf of the
Respondent-Assessee.

3. After hearing the Ld. A.R. for the Appellant-Revenue, the prayer
of the Revenue is allowed. Accordingly, the appeal is dismissed as
withdrawn. Misc. Application for withdrawal of Appeal stands disposed
off.

(Pronounced in the open court.)

**(V. Padmanabhan)
Member(Technical)**

**(P.K.Choudhary)
Member(Judicial)**

Tushar Kr.